

[Shri Dinesh Singh.]

Rules, 1967, published in Notification No. S.O. 372 in Gazette of India dated the 27th January, 1968, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library, See No. LT-142/68].

President's Act under Haryana State Legislature (Delegation of Powers) Act, Sixth Valuation Report of LIO

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANATH PAHADIA): On behalf of Shri Krishna Chandra Pant,

(1) I beg to lay on the Table a copy of the following President's Acts, Under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967:—

- (i) The Indian Stamp (Haryana Amendment) Act, 1967 (President's Act No. 7 of 1967) published in Gazette of India dated the 30th December, 1967.
- (ii) The Haryana Land Revenue (Additional Surcharge) Act, 1967 (President's Act No. 8 of 1967) published in Gazette of India, dated the 30th December, 1967.
- (iii) The Punjab Urban Immovable Property Tax (Haryana Amendment) Act, 1967 (President's Act No. 10 of 1967) published in Gazette of India dated the 30th December, 1967.
- (iv) The Punjab Passengers and Goods Taxation (Haryana Second Amendment) Act, 1967 (President's Act No. 11 of 1967) published in Gazette of India dated the 30th December, 1967.
- (v) The Punjab Entertainments Tax (Cinematograph Shows) Haryana Amendment Act, 1967 (President's Act No. 13 of 1967) published in Gazette

of India dated the 30th December, 1967. [Placed in Library, See No. LT-143/68].

(2) A copy of the Sixth Valuation Report of the Life Insurance Corporation of India as at 31st March, 1967, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library, See No. LT-144/68.]

Annual Report of Fertilisers and Chemicals Travancore Limited, and Review by Government on working thereof

SHRI RAGHU RAMAIAH: I beg to lay on the Table:—

- (1) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Annual Report of the Fertilisers and Chemicals, Travancore Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-145/68.]

Government Resolution Re: Report of National Coal Development Corporation Committee

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy of Government Resolution No. C2-8(7)67, published in Gazette of India dated the 10th February, 1968, extending the period for submission of the Report of the National Coal Development Corporation Committee (English and Hindi versions). [Placed in Library, See No. LT-146/68].

Notification under Rubber Act

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI KURESHI): I beg to lay on the Table a copy of the Rub-